

NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at **High Court of Bombay at Goa** that **from 1st March 2021 to 12th March 2021**, all the Courts will take up their extant judicial assignment physically in their respective Court Rooms on all Court working days, **from 9.00 a.m. to 12.00 noon and 12.30 p.m. to 2.30 p.m.** as per the Board notified separately.

In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per Standing Order Notice w.e.f. 11th January 2021 and subsequent modifications thereto.

All the Advocates and litigants shall maintain protocol as per the **SOP Annexure A-3** published on the official website of Bombay High Court.

High Court, Appellate Side,)
Bombay.)
)
Date : 24th February 2021)

By Order,

(V. R. Kachare)
Registrar (Judl-I)